

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

DIARY No.853/2002 IN

ORIGINAL APPLICATION No. 215 /2002

ALLAHABAD, THIS THE 20TH DAY OF FEBRUARY, 2002

HON'BLE Mr. RAFIQ UDDIN .. JUDICIAL MEMBER

Karan Pal Singh,
aged about 34 years,
S/o Shri Chhail Bihari,
R/o Plot No.117, Shankar Dham Colony,
P.O. Mahmorgani,
Varanasi.

... Applicant

(By Advocates S/Shri S.K. Pandey &
A.P. Singh)

Versus

1. Union of India,
through Secretary,
Ministry of Information and Broadcasting,
New Delhi.

2. Chief Engineer (North Zone),
Prasar Bharati,
Broadcasting Corporation of India,
Akashvani and Doordarshan,
Jam Nagar House, Shahjahan Road,
New Delhi.

3. Director (Kendra Nideshak),
Doordarshan Kendra,
Varanasi.

... Respondents

(By Advocate Shri R.C. Joshi)

ORDER - (ORAL)

Hon'ble Mr. Rafiq Uddin, J M

Aggrieved by the order dated 28.12.2001, the applicant has approached this Tribunal for setting aside the same.

2. By the said order dated 28.12.2001, a copy of which has been annexed as Annexure-1 to this O.A., the applicant, who is at present working as Senior Technician in the Office of Doordarshan Kendra, Varanasi, has been transferred

...2..

to L.P.T. Kaushalgarh (Rajasthan). The applicant has sought quashing of his transfer order on various grounds which are not necessary to narrate here, because, the representation submitted by the applicant before the competent authority on 1.1.2002 is still pending in which he has taken all the grounds for cancelling his transfer order.

3. I have the counsel for parties concerned and perused the records.

4. The O.A. is disposed of with a direction to Respondent No.2, Chief Engineer (North Zone), Prasar Bharati, Broadcasting Corporation of India, Akashvani and Doordarshan, Jannagar House, Shahjahan Road, New Delhi, to consider and pass appropriate orders as per rules on the representation submitted by the applicant against his transfer on 1.1.2002, a copy of which has been annexed as Annexure-4 to this O.A., within a period of one month from the date of communication of this order. However, it is provided that, in case the impugned transfer has not been implemented by the respondents, the same shall be kept in abeyance till the representation of the applicant is decided.

Rafiquddin
MEMBER (JUDICIAL)

psp.